

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.444/2018

This the 11th day of September, 2018

Shri Prem Singh Devla Damor
Aged 56 years
Working as Record Sorter
Residing at : 794-C, Parsi Colony, Free Land Gunj,
Dahod, District:389160. Applicant
(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
General Manager
Western Railway, Churchgate
Mumbai 400 020.
2. Chief Works Manager
Office of the Chief Work Manager
Western Railway,
Dahod 389 160. Respondents

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Applicant, Shri Prem Singh Devla Damor preferred this OA on 21.08.2018. The crux of Applicant's case as emerged from his pleadings is that previously, on untenable grounds he was

removed from services and upon reinstatement due to Court Order, he was posted as Record shorter w.e.f. 21.4.2014. That subsequently, post of Record Shorter was abolished and applicant was placed in Group 'D' pay scale and not in Group 'C' pay scale and that against said order, he made representation on 28.6.2018. Applicant made prayer "*to issue order for quashing and setting aside the Order No.E-839/2/Record Shorter dated 02.08.2018 as Annexure A-1 and be pleased to direct the respondents to absorbed the applicant as Clerk w.e.f. 2006 and granted the Grade Pay of Rs. 1900/- and released the arrears with all consequential benefits*".

2. Heard. Learned counsel for applicant while pressing for issuance of notice submitted that applicant was to be placed in Group 'C' pay scale and he was wrongly placed in Group 'D' pay scale. It is enquired from learned counsel that when representation was made only on 28.6.2018 whether this OA is not premature and learned counsel submits that respondents may be directed to consider the representation of the applicant and to pass a speaking order within stipulated time as deem fit by the Tribunal.

3. Considered the submissions. Respondents are directed to consider and dispose off the representation dated 26.6.2018 of applicant if it is still lying pending, within three months from the date of receipt of copy of this order and decision so taken, shall be communicate to the applicant within two weeks thereafter.
4. With aforesaid direction, OA stands disposed of. No orders as to costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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